

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1117
ANSWERED ON:28.07.2003
IMPORT OF HAZARDOUS WASTE
SULTAN SALAHUDDIN OWASI

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government are aware that environmentalists are viewing the new routes of hazardous waste too complex to tackle the mounting waste;
- (b) if so, whether the rules finalised last month in this regard could effectively open the door to import of hazardous waste for recycling;
- (c) if so, the details thereof;
- (d) whether it has been made mandatory for reprocessors and recyclers to register themselves with Central Pollution Control Board for disposal of waste;
- (e) if so, the details thereof; and
- (f) the action taken or being taken by the Government on the views expressed by environmentalists in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS(SHRI DILIP SINGH JU DEV)

(a),(b)&(c) The Hazardous Waste (Management & Handling) Rules have been amended in May 2003 to rationalize & streamline the Rules for better management of indigenously generated and imported hazardous wastes. Under the amended Rules, 29 hazardous wastes have been prohibited for import and export. Further, while wastes covered under Schedule-4 can be imported only by registered re-cyclers, import of wastes listed under Schedule-3, would require permission of the Central Government.

(d),(e)&(f) Yes sir; Registration with the Central Pollution Control Board has been made mandatory for re-processors and re-cyclers of 22 identified hazardous wastes, as per Rule 19 and Schedule-4 of the amended Rules.